



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 23th of January, 2018

SRO 30.- In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Rajouri.

S.No.	Name of the Officer S/Shri	Designation and place of posting
1.	Chander Prakesh	Look after Naib-Tehsildar Thandapani Tehsil Sunderbani Distt. Rajouri.
2.	Narinder Kumar	Look after Naib-Tehsildar Lamberi- Dandesar Tehsil Nowshara Distt. Rajouri.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majeed Bhat)
Secretary to Government,

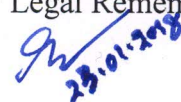
NO: LD (P) 2008/Rajouri/01

Dated: 23 -01-2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Rajouri. This is with reference to his letter JC/DMR/1984-88 dated 18-01-2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government J& PA (w.7.s.c).


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer


23.01.2018